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**BEFORE THE NATIONAL GREEN TRIBUNAL,  
EASTERN ZONE BENCH, KOLKATA.**

**Original Application No.211/2025/EZ**

**In the matter of:**

Youth United For Sustainable Environment Trust  
... Applicant  
-Versus-  
State of Odisha & Others ... Respondents

**I N D E X**

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Cuttack

By The Respondent Nos. 1&2 through

Date: 24.02.2026

*A. Dash*

**ADDL. STANDING COUNSEL**

(AISHWARYA DASH)

Enrl. No-D/2372/2017

Mob. No- 9583615112



**BEFORE THE NATIONAL GREEN TRIBUNAL,  
EASTERN ZONE BENCH, KOLKATA.**

**Original Application No.211/2025/EZ**

**In the matter of:**

Youth United For Sustainable Environment Trust  
... Applicant

-Versus-

State of Odisha & Others ... Respondents

**COUNTER AFFIDAVIT FILED ON BEHALF OF  
RESPONDANT Nos. 01 & 02**

I, Sri Ambar Kumar Kar, aged about 58 years, S/o- late  
Kulamani Kar, presently working as Collector & District  
Magistrate, Jajpur, At/PO/Dist-Jajpur, do hereby solemnly  
affirm and state as follows:-

1. That, I am presently working as above, have gone  
through the Original Application and understood the contents  
thereof. I am otherwise also well acquainted with the facts of  
the present case and authorized to file counter affidavit on  
behalf of Respondent No. 01.

2. That, the applicants have filed the aforesaid Original  
Application with the following prayers;

*Ambar kumar kar*  
COLLECTOR & DISTRICT MAGISTRATE  
JAJPUR



*Asw*

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- i) Direct the authorities to withdraw the EC letter dated 26.05.2022 and Consent to Operate with immediate effect for violation of Environmental Clearance and CTO conditions.
- ii) Direct the District Collector to restore the Forest Land and evict the private respondent from the Forest land.
- iii) Constitute a committee to assess the environment compensation for illegal encroachment of forest land by the private respondent and recover the same.
- iv) Fix the accountability of the public authorities for their inaction and identify the officers who have allowed the private respondent to operate while the Private respondent does not have forest clearance.

*Adar*

3. That, in response to Paragraph No. 01 of the Writ Petition, being the matter of record, the same needs no comments.

*Amban humar kar*  
COLLECTOR & DISTRICT MAGISTRATE  
JAJPUR



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4. That, in reply to the averments made in Paragraph Nos. 02 & 03 of the Original Application, it is humbly submitted that in order to ascertain the correctness of the averment made in para 2 and 3 relating to illegal encroachment of forest land by the private respondent namely the M/s RAMCO Cement Ltd., a joint committee was formed comprising of DFO, Cuttack, Sub-Collector, Jajpur and Tahasildar Dharmasala vide letter No.-2688 dated 18.02.2026 and a joint field inquiry was conducted on 20.02.2026. Based on the field inquiry report, it can be concluded that it would not be appropriate to say that the private respondent has encroached upon any forest land within its demarcated land.

Copy of the Proceeding of Joint Field Inquiry conducted on 20.02.2026, Sketch Map and Cadastral Map (odia version signed copy with (English version ) are annexed herewith and marked as **Annexure-A/2.**

Further the existence of Electric substation was examined with respect to the ROR recorded in favour of OPTCL, Village Map (Includes survey reference point) & the cadastral map provided by M/S RAMCO Cement Ltd. Upon

*Ambar Kumar Das*  
COLLECTOR & DISTRICT MAGISTRATE  
JAJPUR



*How*

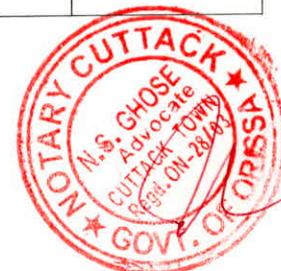
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examination it is reveals that the following plots as per ROR is  
in possession of OPTCL.

Mouza	Khata No	Plot No	Area (Ac.)	Kisam
Batijanga	198/185	385	0.14	Gharabari
		387	0.04	Gharabari
Batijanga	198/186	384/980	0.154	Gharabari
		388	0.02	Gharabari
		393/981	0.035	Gharabari
Batijanga	198/187	403	0.24	Gharabari
		402	0.18	Gharabari
		411/983	0.008	Gharabari
		404/982	0.055	Gharabari
		389	0.12	Gharabari
Batijanga	198/188	381/984	0.208	Gharabari
Chakradharsola	53/5	82	0.52	Gharabari
Chakradharsola	53/6	80/102	0.23	Gharabari
<b>Total Area</b>			<b>Ac 1.95</b>	

*Ambar Kumar ku*  
COLLECTOR & DISTRICT MAGISTRATE  
JAIPUR

*Adar*



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The above mentioned plots measuring an area of Ac 1.95 within the possession of OPTCL has been marked on the sketch map is attached as **Enclosure-3/2**

as part of the earlier inquiry conducted by Tahasildar, Dharmasala submitted in his report vide letter No.924 dated 30.01.2026. The present ROR and field enquiry report suggest that the land in possession by the power company namely OPTCL is the self acquired property of the company recorded under Stitiban status as kisam Gharabari.

6. That, in reply to the averments made in Paragraph Nos. 04(a), 9, 10 of the Original Application is related to the Respondent No. 06. Hence, there is no reply required.

7. That, in reply to the averments made in Paragraph No. 04(b), 12, 13 of the Original Application is related to the Respondent No. 05. Hence, there is no reply required.

8. That, in reply to the averments made in Paragraph No. 04(c), 7, 8, 14, 15, 16, 18 to 21 of the Original Application is related to the Respondent No. 03. Hence, there is no reply required.

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COLLECTOR & DISTRICT MAGISTRATE  
JAJPUR

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9. That, in reply to the averments made in Paragraph No. 04(d) of the Original Application is related to the Respondent No. 03 & 04. Hence, there is no reply required.

feet approachable govt. road to the above water body and the same is being utilized by the villagers for communal purpose.

10. That, in reply to the averments made in Paragraph No. 05, 06, 11, 17 of the Original Application is related to the Respondent No. 04. Hence, there is no reply required.

11. That, in reply to the averments made in Paragraph No. 17 of the Original Application, it is humbly submitted that the project area falls under the jurisdiction of Aruha and Haridaspur Gram Panchayats. The private respondent has duly obtained No Objection Certificates (NOCs) from

Haridaspur Gram Panchayats, which is enclosed herewith as Annexure-C/2.

12. That, in reply to the averments made in Paragraph No. 22, 23 of the Original Application is related to the Respondent No. 07. Hence, there is no reply required.

13. That, all the allegations, averments contentions and / or statement as contained in the Original Application which may not have been specifically denied or traversed here in but are

Ambar Kumar Das  
COLLECTOR & DISTRICT MAGISTRATE  
JAIPUR



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in essence, contrary to the substance of this affidavit should not be deemed to be admitted by reason of mere non-traverse, but should be treated as expressly denied and the petitioner should be put to strict proof in respect thereof.

14. That, the contents of the above paragraphs are true and correct to the best of my knowledge and based on official records.

Identified by

*Adv. S. Ghose*  
*Advocate 24/2/26*

*Ambar kumar Das*  
COLLECTOR & DISTRICT MAGISTRAT  
DEPONENT  
JASPUR 24.02.26



**CERTIFICATE**

Certificate that due to non availability of cartridge papers, white papers are used.

**CUTTACK**

**Dt.- 24. 02.2026**

*Asst*  
**ADDL. STANDING COUNSEL**

The above named deponent being identified by Mr./Ms... *N. S. Ghose* Advocate appears before me at..... AM/PM. on this the..... day of..... 20..... solemnly attested that the facts stated are true to his/her knowledge and belief.

*N. S. Ghose*  
NOTARY  
CUTTACK TOWN *24/2/26*



~~2~~

ANNEXURE 330

OFFICE OF THE TAHASILDAR, DHARMASALA

Tel:-06725-273036 Web:- tdrdharmaasala.in Email:-tdrdharmaasala@gmail.com

Letter No.:-

Date:-

**PROCEEDING OF JOINT FIELD INQUIRY CONDUCTED ON 20.02.2026 FOR ASCERTAINING ENCROACHMENT OF FOREST LAND BY PROJECT PROPONENT M/S RAMCO CEMENT LTD IN CONNECTION WITH O.A NO.211 OF 2025 FILED BEFORE HON'BLE TRIBUNAL, EASTREN ZONE**

In perusance to Letter no 2688 dtd .18.02.2026 of Collector & D.M Jajpur & in response to the order dt 23.12.2025 of Hon'ble NGT,EZ,Kolkata passed in OA No 211/2025 filed by Youth United for Sustainable Environment Trust Vrs. State of Odisha, a committee is constituted to conduct fresh enquiry in to the allegation levelled by the petitioner in the instatnt original application particulary on Para 3 & 5 ,

- 1 Accordingly the committee comprising of Sub-Collector, Jajpur, Assistant Conservator of Forest, Cuttack, Tahasildar Dharmasala along with other Revenue Field functionaries of Dharmasala Tahasil assembled at about 10 AM on 20.02.2026 in the new admisintrative building of RAMCO Cement Ltd,at the outset Sub-Collector, Jajpur welcomed the committee members and briefed the purpose of assembly.In this regard the averment made at Para-3 of the original application is examined where in the existinace of plot no 88 & Electric sub station has been questioned.
2. The M/s RAMCO cement Ltd was requested to provide two group-D employees along with a vehicle to assist the Revenue field officials in the Survey work.
3. The village map of mouza-Chakradharsola was compared with respect to the composite cadastral map submitted by the M/S RAMCO Cement Ltd. The field staffs took around six hours to ascertain the exact position of plot no.88 taking reference from dosimali and trisimali as per Hal Map. During the survey the field staff also took reference from the village road and adjacent plot, later on the filed survey was compared with Hal Map and found in order
4. The sketch Map prepared by the field staff (**Attached as Enclosure-A**) matches with the Village map as well as the cadastral map provided by the

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*Abhi*  
24.2.26  
TAHASILDAR,  
DHARMASALA



# OFFICE OF THE TAHASILDAR, DHARMASALA

Tel:-06725-273036 Web:- tdrdharmasala.in Email:-tdrdharmasala@gmail.com

331

Letter No.:-

Date:-

M/S RAMCO Cement Ltd. The boundary wall M/S Ramco has been marked in red ink in the sketch map which indicates that plot no.88, kism-Gramya jungle is falling out side the boundary wall of M/S RAMCO cement Ltd.

5. Further the existance of Electric sub station was examined with respect to the ROR recorded in favour of OPTCL, Village Map (Includes survey reference point) & the cadastal map provided by M/S RAMCO Cement Ltd. Upon examination it is reveales that the following plots as per ROR is in possession of OPTCL.

Mouza	Khata No	Plot No	Area (Ac.)	Kisam
Batijanga	198/185	385	0.14	Gharabari
		387	0.04	Gharabari
Batijanga	198/186	384/980	0.154	Gharabari
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		393/981	0.035	Gharabari
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		402	0.18	Gharabari
		411/983	0.008	Gharabari
		404/982	0.055	Gharabari
		389	0.12	Gharabari
Batijanga	198/188	381/984	0.208	Gharabari
Chakradharsola	53/5	82	0.52	Gharabari
Chakradharsola	53/6	80/102	0.23	Gharabari
Total Area			Ac 1.95	

The above mentioned plots measuring an area of Ac 1.95 within the possession of OPTCL has been attached as **Enclosure-B** & the related RORs are also attached as **Enclosure-B series**. The present ROR and field enquiry report suggest that the land in possession by the power company namely OPTCL is the self acquired property of the company recorded under stitiban status as kism gharabari.

True copy

24.02.26  
TDR, DHARMASALA



# OFFICE OF THE TAHASILDAR, DHARMASALA

Tel:-06725-273036 Web:- tdrdharmasala.in Email:-tdrdharmasala@gmail.com

332

Letter No.:-

Date:-

6. The averment made at Para-4 of the original application is no way related to Revenue/Forest Authority, Hence may be treated as a typographical error, rather the averment made at para 5 relates to Revenue/Forest Authority where in the petitioner claims there exists a govt waterbody /pond with the area of the project proponent. In order to ascertain the correctness the team visited the alleged water body and found that the above mentioned govt water body/pond existing over plot no 10,11,12 of Mouza Sribantapur which is well outside the territorial boundary of M/S RAMCO Cement Ltd. There is a 16 feet approachable govt road to the above water body and the same is being utilized by the villagers for communal purpose.

  
20/02/26  
Tahasildar, Dharamasala  
Tahasildar  
Dharmasala

  
20/02/2026  
Asst Conservator  
of Forests

  
20.02.26  
Sub-Collector  
Jajpur

  
20/2/26  
Amin-1

  
20.02.26  
Amin-2

  
20.2.26  
Revenue Inspector  
Dankare

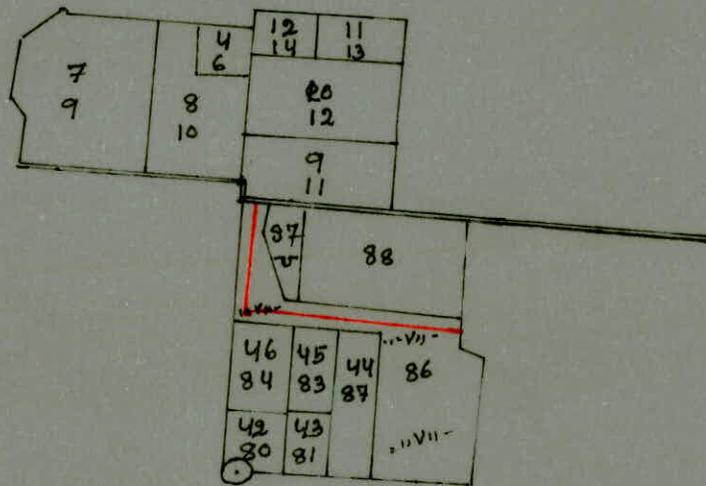
  
20.2.26  
Revenue Supervisor

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24.02.26  
TDR, DHARMASALA

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VILLAGE:- CHKRADHARPUR  
 P.S:- DHARMA SALA (NO. 861)  
 TAHASILI:- DHARMA SALA  
 DIST:- JAJPUR  
 SCALE:- 1 INCH = 1 MILE  
 YEAR:- 1982-1983



LAND SCHEDULE:

KHATA NO: 56 (RAKHIT)

PLOT NO: 88

AREA: A 1.24 Dec

KISSAM: GRAMYA JUNGLE

■■■■: BOUNDARY WALL MADE  
 BY RAMCO CEMENT LTD.

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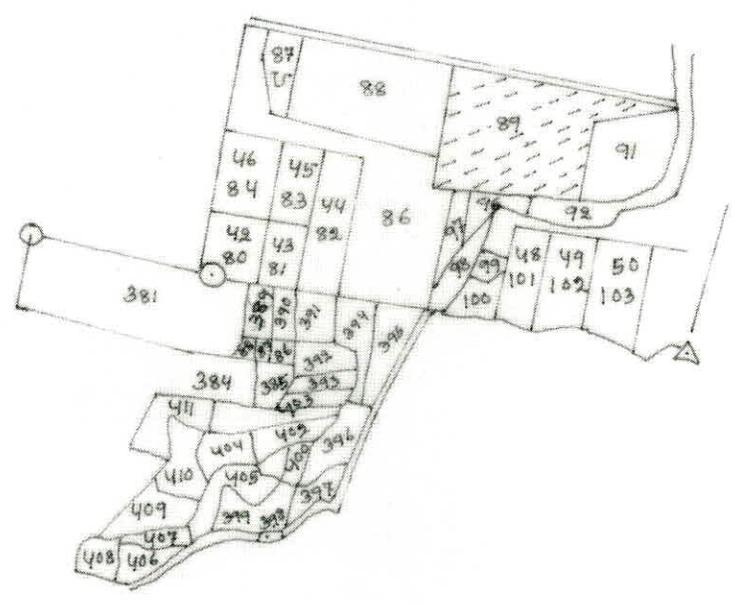
*(Signature)*  
 24.2.21.

*(Signature)*

TAHASILDAR, DHARMA SALA

VILLAGE:- CHAKRADHARSOLA  
 P.S. :- DHARMASALA NO:- 861  
 TAHASIL:- DHARMASALA  
 DIST :- JAJAPUR  
 16 INCH = 1 MILE  
 YEAR 1982-1983

VILLAGE:- BATIJANGA  
 P.S. :- DHARMASALA NO: 862  
 TAHASIL:- DHARMASALA  
 DIST :- JAJPUR  
 16 INCH = 1 MILE  
 YEAR :- 1988-1989



- Marked Portion-Chakradharsola, Khata No.53/5, Plot No.82, Area 0.52decs, Kisam-Gharabari, Khata No.49, Plot No.81, Area Ac.0.22decs, Plot No.80/102, Area Ac0.23decs, Kisam-Gharabari, Mouza-Batijanga, Khata No.198/186, Plot No.389 Area Ac.0.12decs, Plot No.404/182 Ac.055decs, Plot No.411/983, Ac.008decs, Plot No.402, Area Ac.0.18decs, Plot No.403, Area Ac.0.24decs Kisam-Gharabari, Khata No.198/186, Plot No.384/180 Ac0.154decs, Plot No.388 Ac0.02decs, Plot No.398/981, Ac0.035decs, Khata No.198/188, Plot No.381/184 Ac.0.208decs, Kisam-Gharabari OPTCL
- Marked Portion-Mouza-Batijanga, Khata No.193, Plot No.394 Ac0.20decs Lisam-Sarada-1, Plot NO.395 Ac.0.28decs, Plot No.396 Ac.0.26decs Kisam-Sarada-1 (Ramco Cement Ltd).

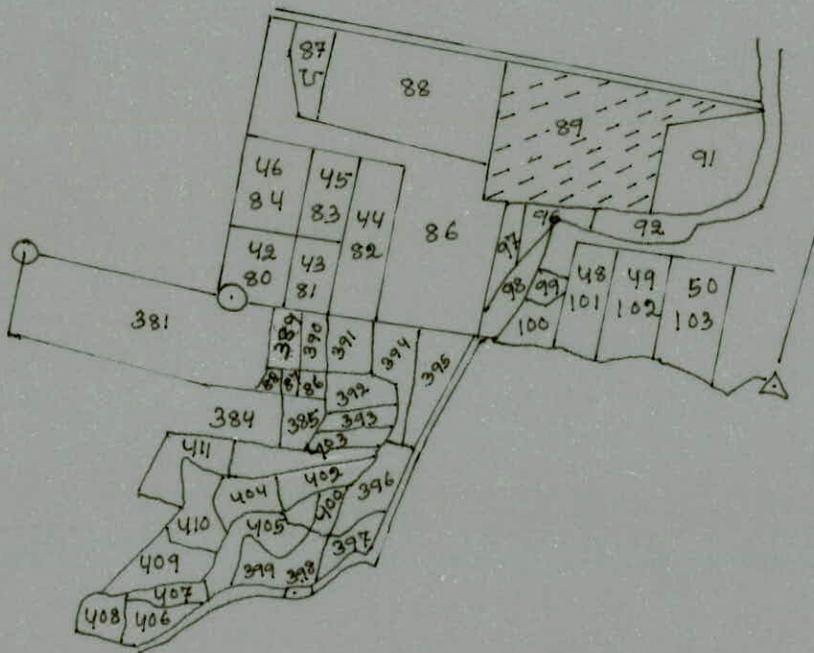
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 [Signature]  
 TDR, DHARMASALA

[Signature]  
 TAHASILDAR, DHARMASALA

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VILLAGE:- CHAKRADHARSOLA  
 P.S. :- DHARMASALA NO:- 861  
 TAHASIL:- DHARMASALA  
 DIST :- JAJAPUR  
 16 INCH = 1 MILE  
 YEAR 1982-1983

VILLAGE:- BATIJANGA  
 P.S. :- DHARMASALA NO:- 862  
 TAHASIL:- DHARMASALA  
 DIST :- JAJAPUR  
 16 INCH = 1 MILE  
 YEAR :- 1988-1989



*Anil*  
 TAHASILDAR, DHARMASALA

True COPY  
*Anil*  
 TDR, DHARMASALA-

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Office of the

**HARIDASPUR GRAM PANCHAYAT**

AT/PO:HARIDASPUR, PS: DHARMASALA, DIST: JAJPUR

Letter No....22.....

**NO OBJECTION CERTIFICATE**

Date : 26/11/2021

This is to certify that, Haridaspur Gram Panchayat and its surrounding villagers before implementation of The Ramco cements Limited (TRCL) Plant faced many issues i.e our people were working nearby mining quarries without any safety, commitment and the entire quarries are closed due to Odisha Government rule. Our villagers lost their jobs and all our family members also affected in this regard. The Ramco cements Limited (TRCL) Plant where it is set up, the land was not suitable for agricultural activity/waste land and also there was no sufficient income.so our people stopped agricultural activity and now are working in The Ramco cements Limited (TRCL) Plant. The Ramco cements Limited (TRCL) provided job opportunities to nearby villagers and now their lifestyle totally changed.

As per The Ramco cements Limited (TRCL) commitment to government under corporate social responsibility (CSR), they have fulfilled so many activities under CSR in and around the villages like medical camp , Drinking water facility ,Hand pump , RO plant , water supply , School maintenance & construction of compound wall ,tree plantation in schools & surrounding villages, pond renovation, maintenance of village roads, construction/maintenance/renovations of temples , solar light installation , sports & cultural development , etc.

The Ramco cements Limited (TRCL) management is more concern about surrounding village people and their livelihoods. The Ramco cements Limited (TRCL) management planning to enhance their cement plant production capacity and also implementing Dry mix plant within their land. In this regard we have discussed this matter in our Gram panchayat meeting under Gram sabha agenda no 03 dated \_\_\_\_\_ in presence of all the ward members presiding by Madhusmita Bhadra, sarapanch, Haridaspur Gram Panchayat.

The resolution has been passed by the committee with majority of support. We have decided/concluded in the meeting that we will agree/support this expansion activities and also implementation of dry mix plant with their all other facilities to establish within their land with certain condition that Ramco should fulfill the following activities in stages: -

- Engagement of suitable candidate from our panchayat.
- More CSR activities in and around our panchayat.
- Local transporters to be given preference for transportation.

Whatever committed by the management of The Ramco cements Limited (TRCL) during our initial Gram Panchayat NOC meeting, they have fulfilled 100% commitment in and around our villages. So, we all the Haridaspur Gram panchayat members on behalf of villagers support this new proposal for expansion activity and also establishment of Dry mix Plant with all other facilities as per their proposal in their land, we are providing our **NO OBJECTION** in this regard. We do not have any objection if The Ramco cements Limited expands their plant in future expansion activities or any other plant (Dry Mix Plant), etc.

Thanking you

Yours faithfully

For Haridaspur Grampanchayat.

At/po-Haridaspur,P.S/Block office-Dharmasala,District-Jajpur,Odisha

M. Bhadra  
Sarapanch  
Haridaspur

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24.2.26

TSR, DHARMASALA